



2026:AHC:44859

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6852 of 2026

Jay Prakash And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Shivanand Mishra, Vijay Shankar Shukla
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The only prayer made by counsel for the petitioner is to direct the respondent no.3 to decide the restoration application filed by him in Case No.RST/1620/2025 (Original Case No.6116/2024), Computerized Case No.T202415060606116 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.3-Nayab Tehsildar, Tehsil-Budhanpur (Atrauliya), District Azamgarh to decide the aforesaid restoration application strictly in accordance with law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 26, 2026

Pramod Tripathi